

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 309
(IB)-1243(ND)2018
New IA- 1626/2024

IN THE MATTER OF:

M/s. India SME Assets Reconstruction Company Ltd. ... **Applicant/Petitioner**

Versus

M/s. Medirad Tech India Ltd. ... **Respondent**

Under Section: 7 of IBC (CIRP)

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Neelu Mohan, Adv. Shouryendu Ray, Adv. Anshul Gondale, Adv. Vatsala Poddar in I.A. 1626/2024

For the Respondent : Adv. Meghna Rao in IA- 1626/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1626/2024: Issue notice to the Respondent returnable on 06.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 06.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)